College, New De hi, since, February 1968 and no final lecision has yet been taken.

(c) No Sir.

(d) Not yet.

SERVANT QUARTERS OF KASHMIR HOUSE, NEW DELHI

## 1693. SHRI D. THENGARI: SHRI BH DLA PRASAD:

Will the Ministe of HEALTH AND FAMILY PLANN ING AND WORKS, HOUSING AND URBAN DEVELOP-MENT be pleased to refer to the reply to Unstarred Question No. 844, given in the Rajya Sabh: on the 19th August, 1970 and state :

(a) whether it is a fact that the occupants of the disputed servant quarters in the Kashmir H use. New Delhi, had been allotted these quarters and had all along been author sed occupants thereof until acceptance o' the rent was refused by the J. and K. Frade Commissioner's office;

(b) whether the v have been sending the rent regularly by money order which was also refused by the Trade Commissioner;

(c) in what circumstances they had been originally al-otted these quarters;

(d) whether so ne of the quarters which were lately jot vacated have since been re-allotted it higher rent and if so, in what circun stances they were reallotted; and

(e) whether an 7 alternative accommodation is being given to the authorised occupants of the disputed quarters; if not, the reason, therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANN ING AND WORKS, HOUSING AND URBAN DEVELOP-MENT (SHRI PARIMAL GHOSH): (a) to (e) The inform tion is being collected and will be laid on the Table of the House.

LETTER OF M. P. REGARDING AFFAIRS OF SAFDARJANG HOSPITAL, NEW DELHI

1694. SHRIMATI VIDYAVATI CHA' URVEDI :

SHRI P. S. PATIL :

SHRI RUDRA NARAIN JHA :

SHRI DEVDATT KUMAR KIKABHAI PATEL : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT be pleased to state:

(a) whether it is a fact that a letter signed by more than 80 MPs. was written to him some months back regarding the affairs of the Safdarjang Hospital, New Delhi, including some demands and grievances of the employees of the said hospital;

(b) whether it is also a fact that the M.Ps. in the said letter have also mentioned about the recent Judgement of the Supreme Court to the effect that the employees of some hospitals are not within the provision of the Industrial Disputes Act; and

(c) if so, the contents of the letter and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT (SHRI B. S. MURTHY): (a) No, Sir.

(b) and (c) Do not arise.

COST OF MANUFACTURING ATOM BOMB 1695. SHRIMATI VIDYAVATI

CHATURVEDI :

SHRI GOLAP BARBORA:

SHRI P. S. PATIL:

SHRI DEVDATT KUMAR KIKABHAI PATEL :

SHRI RUDRA NARAIN IHA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the visiting Professor of the Indian Institute of Technology (Delhi) Shri Subramaniam Swami has recently claimed in a press conference that the cost of manufacture of an Atom Bomb including missiles of intermediate range is much less than the cost of the atom bomb with intermediate range missiles as calculated by the experts of the Government of India; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) Government of India have not framed any estimate of the cost of production

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